The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003

Act 5 of 2003

Keyword(s):
Chief Whip, Speaker

Amendment appended: 5 of 2023
7. This Act is made for the purpose of declaring a rank to which a certain person is entitled, or to be obtained by any person for the performance of any duty required by law.

8. The Office of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi is designated as the "Chief Whip." The Chief Whip is appointed by the Speaker of the Legislative Assembly of the National Capital Territory of Delhi, and he shall be responsible for the smooth functioning of the House of the Legislative Assembly.

9. The following are the essential provisions of this Act:

(a) "Chief Whip" means the person who shall act as the leader of the party in the Legislative Assembly of the National Capital Territory of Delhi.

(b) "Speaker" means the Speaker of the Legislative Assembly of the National Capital Territory of Delhi.

(c) "Legislative Assembly" means the Legislative Assembly of the National Capital Territory of Delhi.
(2) The Chief Whip shall be entitled to receive surmarginal allowance at the same rate as is admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

(3) The Chief Whip shall also be paid such conveyance allowances, travelling allowances and daily allowances for conditions outside Delhi and shall be entitled to such amenities regarding residence or compensation allowance in lieu there of and use of motor car, as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

Provided that the Chief Whip shall not be entitled to any travelling allowance in case the journey is performed by him in a free official transport.

4. Medical facilities to Chief Whip.—The Chief Whip and members of his family shall be entitled to such medical facilities on similar terms as provided to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

5. Telephone Facilities to Chief Whip.—The Chief Whip shall be entitled to such telephone facilities as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi Act, 1994 (Delhi Act No. 8 of 1995).

6. Chief Whip not to draw salary or allowances as Member of Legislative Assembly.—The Chief Whip shall not be entitled to receive any sum by way of salary or allowances as a Member of Legislative Assembly except what is specifically provided for by this Act.

7. Notification respecting the date on which person became or ceased to be Chief Whip to be conclusive evidence thereof.—The date on which any person became or ceased to be Chief Whip shall be published in the official Gazette, and in such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Chief Whip on that date for all purposes of this Act.

8. Amendment of Delhi Act No. 6 of 1995.—In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994,—

(i) in clause (I) of section 2,—

(a) in sub-clause (ii), the word "and" at the end shall be omitted and added at the end of sub-clause (iii);

(b) after sub-clause (iii), the following sub-clause shall be inserted, namely:—

"(iv) The Chief Whip as defined in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi, 2003;"

(ii) in Sub-section (1) of Section 9, after the words "Leader of Opposition as defined in the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act, 2001," the words "or, the Chief Whip as defined in the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi, 2003," shall be inserted.

9. Amendment of Delhi Act No. 6 of 1997.—In the Delhi Members of the Legislative Assembly (Removal of Disqualification) Act, 1997, in the Schedule, after the entry at serial number 3, the following new entry shall be inserted:

"3. The office of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi."

In exercise of the powers conferred by Sub-section (2) of Section 1 of "The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory Delhi Act, 2003 (Delhi Act No. 5 of 2003)", the Lieutenant Governor of the National Capital Territory of Delhi hereby appoints the 9th June, 2003 as the date on which the aforesaid
भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

एस.जी.-डी.एल.-अ.-10032023-244258
SG-DL-E-10032023-244258

असाधारण
EXTRAORDINARY

प्राप्तिकार से प्रकाशित
PUBLISHED BY AUTHORITY

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग
अधिसूचना
दिल्ली, 9 मार्च, 2023

सं. फा. 14(69)/एलए-2020/dsadvice/122-130—भारत के राष्ट्रपति द्वारा दिनांक 14 फरवरी, 2023 को मिली साहबाद के पश्चात राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा का मिलानिशित अधिनियम जनसंगठन की सूचनार्थ प्रकाशित किया जाता है—
राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक बैठन तथा मंत्र (संशोधन) अधिनियम, 2023
(2023 का दिल्ली अधिनियम 05)
4 जुलाई 2022 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[9th March, 2023]

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक के बैठन तथा मंत्र अधिनियम, 2003 में पुनः संशोधन करने के लिए एक अधिनियम । भारत गणराज्य के तिहार वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा द्वारा यह निम्न रूप से अधिनियमित हो दे—

1. संशोधन शीर्षक एवं प्रारंभ — (1) इस अधिनियम को राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक के बैठन तथा मंत्र (संशोधन) अधिनियम, 2023 कहा जायेगा ।

1605 DG/2023 (1)
2. धारा 3 का संशोधन: — राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में मुख्य सचिव के चेतन तथा भले अधिनियम, 2003 (2003 का दिल्ली अधिनियम 5) (इसके पश्चात “मूल अधिनियम” के रूप में संदर्भित) की धारा 3 के लिए निम्नलिखित धारा को प्रतिस्थापित किया जाएगा; अर्थात्—

"(3) मुख्य सचिव ऐसे वेतन, भत्ते तथा अन्य पात्रताओं को प्राप्त करने के पात्र होंगे जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन तथा भत्ते) अधिनियम, 1994 के अंतर्गत किसी मंत्री को ग्राह्य है।"

3. धारा 4 तथा धारा 5 का लौच और धारा 6, धारा 7, धारा 8 एवं धारा 9 का पुनःक्रमांकन — मूल अधिनियम में धारा 4 तथा धारा 5 का लौच किया जाएगा और धारा 6, धारा 7, धारा 8 एवं धारा 9 का पुनःक्रमांकन किया जाएगा जैसा कि क्रमशः धारा 4, धारा 5, धारा 6 तथा धारा 7 में किया गया है।

भारत पारसार, प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
NOTIFICATION
Delhi, the 9th March, 2023

F. 14(69)/LA-2020/dsadvice/122-130—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 14th February, 2023 and is hereby published for general information:-

“THE SALARY AND ALLOWANCES OF THE CHIEF WHIP IN THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (AMENDMENT) ACT, 2023”

(DELHI ACT NO. 05 OF 2023)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 4th July, 2022).

[9th March February, 2023]

An Act to further to amend the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy-third year of the Republic of India as follows:—

1. Short title, and commencement. - (1) This Act may be called the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi (Amendment) Act, 2023.

(2) It shall come into force on such date as the Lieutenant Governor may by notification in the Official Gazette, appoint.

2. Amendment of section 3. – In the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi Act, 2003, (Delhi Act 5 of 2003) (hereinafter referred to as the principal Act), for section 3, the following section shall be substituted, namely:—

“(3) The Chief Whip shall be entitled to receive a salary, allowances, and such other entitlements as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.”

3. Omission of section 4 and section 5 and re-numbering of section 6, section 7, section 8 and section 9. – In the principal Act, section 4 and section 5 shall be omitted, and section 6, section 7, section 8 and section 9 shall be re-numbered as section 4, section 5 section 6 and section 7, respectively.

BHARAT PARASHAR, Principal Secy. (Law, Justice & Legislative Affairs)
भारत सरकार
GOVERNMENT OF INDIA

Delhi Gazette

एस.जी.-डी.एल.-अ.-11032023-244273
SG-DL-E-11032023-244273

अभासाधारण
EXTRAORDINARY

प्राजधकार से प्रकाशित
PUBLISHED BY AUTHORITY

भाग IV
PART IV

राष्ट्रीय राज्यावधि राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग
अधिसूचना

दिल्ली, 9 मार्च, 2023

सं. 80] दिल्ली, शुक्रवार, मार्च 10, 2023/फाल्गुन 19, 1944 [सं. 520
No. 80] DELHI, FRIDAY, MARCH 10, 2023/PHALGUNA 19, 1944 [N. C. T. D. No. 520

राष्ट्रीय राज्यावधि राज्य क्षेत्र दिल्ली विधानसभा में मुख्य सचेतक के वेतन तथा भर्ते (संशोधन) अधिनियम, 2023 (2023 का दिल्ली अधिनियम ०५) की धारा १ की उपधारा (२) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राज्यावधि क्षेत्र दिल्ली के उपराज्यपाल, 14 फरवरी, 2023 उक्त अधिनियम को प्रवृत होने की लिधि निरिचित करते हैं।

दिल्ली राष्ट्रीय राज्यावधि के उपराज्यपाल के आदेश से और उनके नाम पर,
भरत पारसार, प्रधान सचिव

1613 DG/2023 (1)
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 9th March, 2023

No. F. 14(69)/LA-2020/dsadvise 167-175.—In exercise of the powers conferred by the sub-section (2) of section 1 of the Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi (Amendment) Act, 2023 (Act No 5 of 2023), the Lieutenant Governor of the National Capital Territory of Delhi hereby, appoints 14th February, 2023 as the date on which the aforesaid Act shall come into force.

By Order and in the Name of the Lieutenant Governor of the National Capital Territory of Delhi,

BHARAT PARASHAR, Principal Secy.